

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 177 OF 2019 IN
DFR NO. 45 OF 2019

Dated: 13th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Co. Ltd.Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anup Jain

Counsel for the Respondent(s) : Mr. Vishrov Mukerjee for R-2

ORDER

Mr. Vishrov Mukerjee, learned counsel accepts notice on behalf of Respondent No.2.

Issue notice to the Respondent Nos. 1 and 3 returnable on 15.03.2019. Dasti, in addition, is permitted.

The learned counsel for the Appellant is directed to serve appeal papers including enclosures within one week's time to the learned counsel appearing for the Respondent No.2.

List the matter on **15.03.2019.**

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member